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STATEMENT

I. Bengal-Bihar Area and Outlying Coalfields, except Talcher and the Singareni Group of Collieries

Bengal-Bihar Area (Rs./tonne)		Outlying Coalfields (Rs./tonne)	
Sel. A Grade	39.09)	**
Sel. B Grade	37.62]	
Sel. Grade	_	Existing	38.35 (increase of Rs. 0.16)
Grade I	34.26	prices	34.26 (decrease of Rs. 0.70)
Grade II	29.55	}	29.55 (decrease of Rs. 3.32)
Ungrated		II. Singareni Co. III. Talcher Co	40.72 (Existing price)
Sel. Grade			42.52 (Increase of Rs. 4.33

SUPREME COURT JUDGES

769. SHRI K. L. N. PRASAD: Will the Minister of LAW AND JUSTICE/**fafu** and be pleased to state:

- (a) whether it is a fact that Union Government propose to increase the number of the Judges of Supreme Court; and
- (b) if so, when the final decision is likely to be taken in the matter?

THE MINISTER OF LAW AND JUSTICE/

faft are that (SHRI H.R. GOKHALF; :
(a) and (b) It has been decided to increase the strength
of the Supreme Court to 14 Judges (including the Chief
Justice) which is the maximum permissible nuember
under Article 124 (1) of the Constitution.

•[Transferred from the 5th August, 1971

tJuoiciAKY IN DELHI

977. SHRI K. P. SUBRAMANIA MENON: Will the Minister of LAW AND JUSTICE/

ओर न्याय मंत्री be pleased to state what विधि

steps a

being taken by Government to have a clear and uncorrupted judiciary in Delhi and to streamline the administration of Justice in Delhi?

THE MINISTER OF LAW AND JUSTICE/ विधि और न्याय मंत्री (SHRI H.R. GOKHALF.;:

Government are aware of the problem and conditions prevailing in the subordinate Courts in Delhi. The Delhi High Court has constituted a Vigilance Cell consisting of two Senior Judges who are taking proper steps in the matter. It will not, however, be in the public interest io disclose the nature of the measures laken or contemplated in this behalf.

•(•Transferred from the 12th August, 1971